

MR. SPEAKER : The more 1972 is coming nearer, I think, the more we will get used to such things.

Report of the Commission on Maharashtra-Mysore-Kerala Boundary Disputes

SHRI K. C. PANT : Sir, I beg to lay on the Table a copy of the report of the Commission on Maharashtra-Mysore-Kerala Boundary Disputes...*(Interruption)*

SHRI M. R. MASANI : We want to object to this being laid on the Table. It is not on the agenda.

MR. SPEAKER : How can you object to it ?

SHRI M. R. MASANI : It is not on the Order Paper *(Interruption)*. The correct procedure would be for them to ask for your permission to lay it on the Table. He cannot lay it on the Table before our objection. You have to listen to our point of order...*(Interruption)*

SOME HON. MEMBERS : It is not on the Order Paper...*(Interruption)*

MR. SPEAKER : It was communicated to me yesterday that they wanted to lay it on the Table of the House. I told them to send it in writing. By that time the agenda was already out to the press. We usually allow these things which come late. You know what procedure we follow...*(Interruption)*

SOME HON. MEMBERS : On a point of order.

SHRI M. R. MASANI : This item is not on the agenda. It is true that you have a right under special conditions and special circumstances to give permission for a document to be laid on the Table. It is not on the Order Paper. We are not aware what the special circumstances are which justify you in giving your permission. We think that it is very wrong that on the last day it should be laid on the Table. Why did they not put it on the Order Paper yesterday ? Why is there this secrecy ? Why is there this backdoor and hole-and-corner method ? We will not allow it...*(Interruption)*

SHRI J. MOHAMED IMAM (Chitra-

durga) : Will you please allow us one by one ? I intimated to you yesterday...*(Interruption)*

SHRI J. H. PATEL (Shimoga) : Am I to understand that the Minister has laid the Mahajan Commission report on the Table ? We could not follow...*(Interruption)*

SHRI K. LAKKAPPA (Tumkur) : What has been happening ? We could not understand because of the disturbance in the House...*(Interruptions)*

SHRI J. H. PATEL : If it is the intention of the Minister to make a statement and lay the Report on the Table of the House, I raise a point of order under Directions 116 and 118 by the Speaker. Direction 116 says :

"(1) 'An entry shall be made in the list of business in respect of every paper or document which is received from a Minister...'"

Then, it says :

"(3) Papers to be laid on the Table shall ordinarily, be sent by Ministries two days in advance of the day on which the papers are proposed to be laid. In special circumstances, however, the Speaker may on request, permit a Minister to lay a paper on the Table at shorter notice."

I want to know what are the special circumstances. We have been bullied enough. This twisting politics of Mr. Chavan can never go on. Mysore has tolerated this nonsense. All along we have tolerated it...*(Interruptions)* There is a limit to our patience. When we wanted that something should be done on the Mahajan Commission Report, they did not want to do anything because of party politics. The Mahajan Commission was appointed long ago. *(Interruptions)* Mr. Speaker, Sir, what are the special circumstances I want to know. This Report has been lying before this Government for the last 3½ years. What is the reason for not placing it on the Table of the House earlier ?

Sir, this is the supreme law-making body of the country and you are the custodian of it. If you could be pressurised like this, we cannot understand the fate of Mysore in the hands of this Government. With all respect to you, Sir, I would say that I have never

[Shri J. H. Patel]

attempted to behave in such a manner as to create your displeasure. I have been a disciplined Member. Now, today, if that is going to be allowed to be laid on the Table of the House, I have decided I will sit in *dharna* before you...*(Interruptions)* It should not be allowed to be laid. I sit here before you.

(Shri J. H. Patel and some other hon. Members then came and sat on the floor of the House near the Secretary's Table)

SHRI K. LAKKAPPA : Sir, the Maharashtra State headed by Mr. Chavan has cheated the Mysore State, not only cheated the Mysore State but also cheated this House for not bringing the Mahajan Commission Report...*(Interruptions)* They have sufficiently cheated this House. They cannot cheat this House any more. So, we have decided that unless and until this Government implements the Mahajan Commission Report we are not going to allow this Government to place it on the Table of the House. Not only that. We are not going to allow him to make any statement. We have a *dharna* before you. I sit here before you.

(Shri K. Lakkappa then came and sat on the floor of the House near the Secretary's Table)

SHRI ATAL BIHARI VAJPAYEE : Sir, you adjourn the House. *(Interruptions)*

SHRI K. C. PANT rose—

SOME HON. MEMBERS : No, no. *(Interruptions)*

SHRI K. C. PANT : Sir, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Commission on Maharashtra-Mysore-Kerala Boundary Disputes—Volume I together with a statement thereon. [*Placed in Library. See No. LT—4636/70*] *(Interruptions)*

MR. SPEAKER : This is a body where all matters should be decided by discussion and exchange of views and not by *dharnas*. I may request all my colleagues, all my friends to go back to their seats. *(Interruptions)*

SHRI RAJASEKHARAN (Kanakapura) : You say that when the subject is not on the order paper, it will not be permitted. How can you now permit.. *(Interruptions)*

MR. SPEAKER : I allowed it to be laid on the Table of the House...*(Interruptions)*

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Why should he be allowed ?

SHRI B. SHANKARANAND (Chikodi) : Sir, this is an important report and we are expecting the Government and this House and even now I will appeal to the House—let there not be any commotion. This is a very important report. Actually, the feeling of all of us is that this House is going to accept the report and I expected the Government to come with a decision so that this report may be implemented. This is our stand. But that has not been done. So, we protest and we all walk out.

Some hon Members then left the House

MR. SPEAKER : Why this report has been allowed to be laid on the Table of the House—I can't help it. It will request my friends that you may discuss it in the House. You cannot reach any conclusion on political decisions in Parliament. I request you to go back to your seats.. *(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE : Why not you adjourn the House ?

SHRI S. M. KRISHNA (Mandya) : Should I also come there ?

MR. SPEAKER : So, we adjourn for lunch and reassemble at 2.30.

13.22 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.